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Central Administrative Tribunal  
Cutta~~ck~~ Bench: Cutta~~ck~~

Original Application No. 529 of 1992

Date of decision: January 15, 1993.

Chintamani Sahoo .... Petitioner

Versus

Union of India and others .... Opp. Parties.

For the Petitioner : M/s S. Dash, N. Nanda, Advocates.

For the Opp. Parties : Mr. Ashok Misra, Sr. St. Counsel  
(Central)

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CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN

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1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not?
3. Whether His Lordship wish to see the fair copy of the judgment? Yes.

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(6)

JUDGMENT

K.P. ACHARYA, V.C.

In this application under section 19 of the Administrative Tribunals Act, 1985, the Petitioner prays for issuance of a direction to the Opposite Parties 1 and 2 for immediate payment of salary and allowance from the Month of September and not to hold up salary and Allowance in future course of service.

2. Shortly stated the case of the petitioner is that he has initially entered into the Military Engineering, Government of India, Ministry of Defence and he joined the post of Cane Man on 3rd February, 1988 in the office of Garrison Engineer at Gopalpur. Pay and other allowances was not given to the petitioner to which he was legally entitled. Hence this application has been filed with the aforesaid prayer.

3. I have heard Mr. S. Dash learned counsel for the petitioner and Mr. Ashok Mishra learned Senior Standing Counsel (Central). The Petitioner Chintamani has filed a petition praying to withdraw the case and the learned Senior Standing Counsel, Mr. Misra, has also filed a communication made with him by the Manager Garrison Engineer. Hence the petitioner is allowed to withdraw his case and it is accordingly disposed of. No costs.

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15.1.93.  
VICE CHAIRMAN

Central Admn. Tribunal

Cuttack Bench/K. Mohanty

15.1.93

